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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 749/2018

SHANGHAI ELECTRIC GROUP CO, LTD, Appellant

Through: Mr. Amit Srivastava, Advocate.

versus

COMMISSIONER OF INCOME TAX, Respondent

Through: Ms. Vibhooti Malhotra, Senior Standing
Counsel.

+ ITA 641/2019 & CM APPL. 31439/2019

SHANGHAI ELECTRIC GROUP CO. LTD. Appellant

Through: Mr. Amit Srivastava, Advocate.

versus

ASSISTANT COMMISSIONER OF INCOME TAX, Respondent

Through: Ms. Vibhooti Malhotra, Senior Standing
Counsel.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

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21.12.2020

The appeal has been heard by way of video conferencing.

Learned counsel for the appellant states that the present appeals are infructuous as the matters have been amicably resolved under the amnesty scheme being '*Vivaad Se Vishwas Scheme*'. Accordingly, the present appeals are disposed of as infructuous.



Learned counsel for the appellants mentions that certain connected matters are also pending consideration before this Court.

Registry is directed to list the connected appeals for consideration tomorrow.

Manmohan
MANMOHAN, J

Sanjeev Narula
SANJEEV NARULA, J

DECEMBER 21, 2020

v